

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 129
(IB)-2032/ND/2019**

Under Section: 9 of IBC.

In the matter of:

Chowdhry Rubber & Chemical Pvt Ltd

....Applicant

Vs.

M/s Nikhil Footwear Pvt Ltd

....Respondent

Order delivered on 04.09.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)
SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant : Mr. Manpreet Kaur, Adv.
For the Respondent : Mr. Kunal Godhwani

ORDER

Learned counsel for the Corporate Debtor accepts notice. Learned counsel for the applicant served the copy in the court and seeks time to file reply within three weeks, stating that the registered office premises of the Corporate Debtor is in possession of the bank. Reply be filed within three week, with copy in advance to the other side. Rejoinder within one week thereafter, with copy in advance to the other side. For further consideration on 24.09.2019.

**Sd/-
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

